

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.119/2006

In the matter of

Petition for `in principle` acceptance of the project capital cost of project and financing plan of 1040 MW (gross) power project being set up by the Navabharat Power Private Ltd. in Orissa.

And in the matter of

Navabharat Power Private Ltd, Orissa	Petitioner
Vs		
1. Grid Corporation of Orissa Ltd., Bhubaneswar		
2. PTC India Ltd., New Delhi	Respondents

The following were present:

1. Shri Y. Harish Chandra Prasad, CMD, NPPL
2. Shri K Bruhaspathy, NPPL
3. Shri Vaibhav, NPPL
4. Shri R.K.Mehta, Advocate, GRIDCO
5. Ms. Nalini Pal, Advocate, GRIDCO

**ORDER
(DATE OF HEARING: 13.5.2008)**

Heard the representative of the petitioner and the first respondent. None is present for the second respondent.

2. The petitioner is directed to submit the information, indicated herein below duly supported by affidavit latest by 15.6.2008 with an advance copy to the respondents, who may file their replies, if any, by 30.6.2008 on affidavit:

- (i) Details of competitive bidding for selection of EPC contractor and evaluation report;
- (ii) Detailed scope of EPC package including cost of initial spares;
- (iii) Exchange rate considered for project evaluation;
- (iv) Details of taxes and duties estimated in the capital cost,
- (v) Whether or not the project has been given the mega power status;
- (vi) Detailed scope of non-EPC works along with cost;
- (vii) Justification for the pre-commissioning and overhead expenses;
- (viii) Detailed computation of IDC and FC charges along with interest rate, tenure of loan, finance charges and other terms and conditions of loan packages considered as per the original proposal and in fresh submissions;
- (ix) Documentary evidence in support of `in principle` approval of financing from the bankers;
- (x) Availability of power evacuation facility;
- (xi) Provisions for meeting water and coal requirement for entire project;
- (xii) Changes in PPA signed with PTC and GRIDCO as regards levelised tariff;
- (xiii) Status of PPAs before OERC; and
- (xiv) Details of equity funding.

3. The learned counsel for the first respondent has stated that on principle, this respondent should not have any objection to grant of `in principle` approval

of the capital cost and the financing plan. This is, however, subject to a written confirmation. Accordingly, the respondents while filing their reply as aforesaid, may indicate whether or not they have any objection to grant of `in principle` approval of the project cost and financing plan. In case no affidavit is filed by them by the given date, it will be presumed that they have no objection to the proposal and the Commission will proceed accordingly.

4. List on 10.7.2008 for further directions.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 15th May 2008